

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

Item No. 108  
IB-261/ND/2020

**Under Section: 9 of IBC.**

**In the matter of:**

Swastik Pipe Ltd.	...	<b>Applicant</b>
Vs		
M/s Faridabad Stampings Pvt. Ltd.	...	<b>Respondent</b>

**Order delivered on 03.03.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Sanjay Jain, Adv., Ms. Chetna Bisht, Adv.
For the Respondent	: Mr. Satish Singla, CA

**ORDER**

Learned Chartered Accountant seeks further time to file reply and serve copy. The copies are served to the learned counsel for the applicant. Learned counsel for the applicant states that reply is not in the form prescribed. Learned Counsel for the Corporate Debtor undertakes to take appropriate steps within three days for filing and serving reply. Rejoinder, if any be filed within five days thereafter, with copy in advance to the other side. Adjourned to 21.04.2020.

Sd/-

**(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**